



2026:AHC:129640

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21864 of 2026

Abhishek Sagar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sandeep Kumar Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.143 of 2026, under Sections 69, 352, 351(3), 115(2) B.N.S., P.S. - Thakurdwara, District- Moradabad.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. The Learned counsel for the applicant submits that the applicant and the victim were in a consensual relationship and there was never any false promise of marriage made by the applicant. The applicant has no criminal antecedents and he is in jail since 22.05.2026.
4. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail and has contended that the applicant is the solitary accused in the present case. He has assaulted the victim and in her medical examination report, injuries were also found on her person.
5. I have considered the submissions made by the Learned counsels for the parties.
6. From a perusal of the statement recorded under Section 183 BNSS, *prima facie*, in the opinion of the Court, there does not appear to be any false promise of marriage made by the applicant to enter into a

relationship with him. A charge-sheet has also been submitted and the trial against the applicant is not likely to conclude in the near future. The applicant has no criminal antecedents and he is in jail since 22.05.2026.

7. Taking into account all the facts and circumstances of the case, a *prima facie* case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- **Abhishek Sagar**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on

the merits of the case.

June 30, 2026
Sachin

(Rajiv Lochan Shukla,J.)